

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.511/2016
in
OA No.2966/2011

New Delhi this the 21st day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

1. Ram Singh, S/o Ram Chander
2. Ramji Lal, S/o Jhaman Singh
3. Karamvir, S/o Begraj Singh
4. Pappu, S/o Surjeet
5. Ram Pal S/o Shri Jihan Singh
6. Ram Sudhare S/o Dukhi Ram
7. Guna Nand S/o Gopal
8. Ram Kishan S/o Suraj Bhan
9. Kabadi S/o Kartar Singh
10. Adat Swaroop S/o Raghbir Singh
11. Samander S/o Fateh Singh
12. Kali Charan S/o Charan Singh
13. Dharam Pal S/o Teeka Ram
14. Satbir S/o Moti Lal
15. Sripal S/o Gulbir
16. Amarnath S/o Kathori Lal
17. Satbir S/o Ran Singh
18. Richpal S/o Bhikam Singh

19. Subhash S/o Ram Chander
20. Ashok Kumar S/o Tara Chand
21. Rajbir S/o Khem Karan
22. Anooplal S/o Chhattar Pal
23. Balbir S/o Shankar
24. Munish Kumar S/o Umed Singh
25. Devanand S/o Nathu Ram
26. Naresh S/o Rishan Singh
27. Karam Singh S/o Raghbir
28. Zile Singh S/o Prithi Singh
29. Amar Singh S/o Bhola Ram
30. Mange Ram S/o Abhey Ram
31. Rajender Singh S/o Shri Dutt
32. Kishan Pal S/o Fateh singh
33. Rajender S/o Budh Ram
34. Bedi Ram S/o Kajan Singh
35. Ram Phal S/o Fateh Singh
36. Kartar S/o Khazan Singh
37. Satpal S/o Khazan
38. Roshan S/o Dharam Pal
39. Ballu Ram S/o Ram Chander
40. Yad Ram S/o Parbhat Singh
41. Ramesh S/o Chhottan
42. Barahm Singh S/o Shakar Lal

43. Om Pal S/o Harish Chand
44. Sham Lal S/o Nathu Singh
45. Jagpal S/o Maha Singh
46. Rajpal S/o Kishan
47. Randhir Singh S/o Mal Chand
48. Sumer Singh S/o Surat Singh
49. Adesh Kumar S/o Late Satya Prakash
50. Yad Ram S/o Kanhi
51. Parkash S/o Ram Chander
52. Devender S/o Chand Ram
53. Veer Pal S/o Shiv Charan
54. Kure Ram S/o Ramkishan
55. Surender Singh S/o Bed Ram
56. Jagbir S/o Sant Ram
57. Mahabir S/o Dharam Chand
58. Naresh Kumar S/o Kehar Singh
59. Nasib Singh S/o Rameshwar
60. Ranbir S/o Balwan Singh
61. Narender Singh S/o Maha Singh
62. Joginder Singh S/o Lakhi Ram
63. Bal Kishan S/o Rishal Singh
64. Munni Ram S/o Sukh Lal
65. Naresh Kumar S/o Mukhtiar Singh
66. Ashwani Kumar S/o Kishan Lal

67. Rohtash S/o Jogi Ram

68. Kartik S/o Dewan

69. Surender Kumar S/o Rameshwar Dayal

70. Raj Kumar S/o Bhim Singh

71. Rajesh Kumar S/o Umed Singh

72. Ram Niwas S/o Raghbir

73. Mahender Singh S/o Qubul Singh

74. Mahi Pal S/o Khub Chand

75. Budh Ram S/o Kishan Lal

76. Raj Kumar S/o Phool Singh

77. Chander Parkash S/o Chiranji Lal

78. Heera Lal S/o Nathan

79. Sanjeev Kumar S/o Suraj Pal

All working as RMB with Health Department of
Municipal Corporation of Delhi & C/o Rajiv Dewan,
325, Lawyers Chamber, Delhi High Court, New Delhi.

(By Advocate:Shri Angad Singh for Shri Rajiv Dewan)

... Petitioners

VERSUS

Mr. P.K.Gupta

1(a). Commissioner M.C.D. (North),
4th Floor, Civic Centre, Minto Road,
New Delhi.

(With respect to Applicant Nos. 2, 10, 11, 20, 22, 25 to 31,
41, 43, 44, 52, 54, 55, 58 to 72, 76 to 79)

Dr. Puneet Kumar Goel

1(b). Commissioner M.C.D. (South),
9th Floor, Civic Centre, Minto Road,
New Delhi.

(With respect to Applicant Nos. 1,4, 6, 7, 8, 12 to 15, 17, 18, 19,
21, 23, 24, 32 to 40, 45 to 51, 56, 57, 73 to 75) ...Respondents

O R D E R (Oral)**Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the petitioners.

2. This Tribunal disposed of the OA No.2966/2011 on 19.02.2015 as under :-

"The learned counsel for the applicants submits that the relief claimed in the O.A. has already been granted by the respondents and orders were issued.

2. In the circumstances, the O.A. is disposed of, as no further orders are necessary. The respondents shall ensure the actual payment of the financial benefits to the applicants within three months. No order as to costs."

3. Alleging violation of the orders of this Tribunal, the present CP has been filed. Admittedly, the OA was disposed of as no further orders are necessary basing upon the statement made by the learned counsel for the petitioners himself that the relief claimed in the OA has already been granted to them. There was no positive direction to the respondents to act in any particular manner, though there is an observation that they ensure to pay the actual payment of the financial benefits to the petitioner within the fixed period.

4. In the circumstances, we do not find any reason to admit the present CP and accordingly the same is dismissed. However, this order shall not preclude the respondents from releasing the rightful financial benefits to the applicants, at the earliest. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

